

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. PRADIP Y. LADEKAR

Criminal Appeal No(s). 1151/2024

ANANDESHWAR PANDEY

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 255537/2023 - EXEMPTION FROM FILING O.T.)

Date : 20-03-2024 These matters were called on for hearing today.

For Appellant(s)

Mr. Rohit Kumar Singh, AOR
Ms. Rajlakshmi Singh, Adv.

For Respondent(s)

Mr. Shaurya Sahay, AOR
Mr. Shobit Dwivedi, Adv.

Mr. Akshay Verma, AOR
Ms. Sushma Verma, Adv.
Mr. Abhinav Singh, Adv.
Mr. Rahul, Adv.
Mr. Satish Hooda, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service is complete.

Records of the case are not required to be requisitioned in terms of Order XX Rule 5(3) of Supreme Court Rules, 2013, since the appeal does not involve sentence of death or imprisonment for life.

Four weeks time is granted to the counsel for appearing parties, to file additional documents, if any.

After expiry of said period, matter be processed for listing before the Hon'ble Court, as per the rules.

PRADIP Y. LADEKAR
Registrar